

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA.No./21/182/2016
Dated: 10/4/2018

BETWEEN:

Bojja Nirmala,
W/o. Late B.S.Elisha,
Ex.Dy.Station Superintendent/Hasanparthi Station/S.C. Rly,
Aged about 55 years,
D.No.MIG 630, BHEL, Lingampalli, Hyderabad-T.S.

..... Applicant

AND

1. Union of India, Ministry of Railways rep. by its
The General Manager,
South Central Railway, Railnilayam,
Secunderabad-Telangana State.
2. The Divisional Railway Manager,
South Central Railway,
Sanchalan Bhavan,
Secunderabad Division-T.S.
3. The Sr. Divisional Personnel Officer,
South Central Railway,
Secunderabad Division – T.S.
4. Smt. Bojja Mary@ Mariayamma,
W/o. Late B.S.Elisha
Aged about 68 years,
Occ: Retd Teacher,
House No.25-4-119,
Vishnupuri Kazipet, Hanamkonda,
Warangal District – T.S.

..... Respondents

Counsel for the Applicant : Mr. B. Rajesh Kumar, Advocate
Counsel for the Respondents : Mr. M. Venkateswarlu, SC for Rlys.
: MR. P. Rameshwara Rao for R4

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member

ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

No representation for the applicant even though the matter is listed under the caption for dismissal. The OA is therefore, dismissed for non-prosecution.

2. Mr. M. Venkateswarlu, learned Standing Counsel for the Respondents present. No costs.

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 10th April, 2018
(Dictated in the Open Court)

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